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**Affidavit to be furnished by the candidate alongwith Nomination Paper  
Before the Returning Officer  
For election to Bihar, Bihar <sup>sabha</sup> (name of the House)  
From 46, Narpalganj ..... Constituency (Name of the Constituency)**

I, Devanti Yadav ..... son/daughter/wife of Late Bhagwan Yadav .....  
Aged 40 ... years, resident of Dharmasala Road (mention full postal address), a candidate at the above  
Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by B.J.P ..... (name of the political party) / am contesting as an  
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self <u>DEVANTI YADAV</u>	<u>AHNPD6587D</u>	<u>F.Y. 2010-11</u>	<u>193350.00</u>
2.	Spouse-	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
3.	Dependent 1	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
4.	Dependent 2	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>
5.	Dependent 3 .....	<u>NIL</u>	<u>NIL</u>	<u>NIL</u>

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	(i) Joghani P.S. case No. 95/99 U/S 302; 120(b) 341 PC (ii) Joghani P.S. case No. 14/2000 U/S 379, 323, 341, 448 I.P.C (iii) Joghani P.S. case No. 16/96 U/S 144; 145; 149; 323; 341, 353, 452, 384, 120(b) I.P.C
(b)	Name of the court, Case No. and Date of order taking cognizance :	<u>NIL</u>
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	<u>NIL</u>

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>NIL</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>NIL</u>

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(c) Punishment imposed:

NIL

(5) That I give hereinafter below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets :**

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self DEVANTI YADAV	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	56000.00	NIL	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	UCO BANK Jog bandi A/c no -0372010000763 Rs. 5000.00 SBI ADB A/c no -314521023926 Rs. 2000.00 SAHARA BNBIA A/c no-04906345 Rs. 5000.00 A/c no-01097624 Rs. 10000.00	NIL	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC Policy No -520966616 Rs. 50000.00 NIC Ltd Policy No -10030047101/ 9600022/02/96/204 15 Rs. 6000.00 17 Rs. 10000.00	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Rs. 200000.00	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	SC08PO BR01PC4932 2011 Rs. 1150000.00	Jeep 3rd old	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Finger ring - mangai subbi's chain - 10 g. Rs. 28560.00	NIL	NIL	NIL	NIL

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Any other assets such as value of claims/interest	Armi(Raibad) Thakur 2000 Bix	NIL	NIL	NIL	NIL
(ix) Gross Total value	R. 507560.00	NIL	NIL	NIL	NIL

### 3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated  
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b>					
	Location(s)	Mauza Uttar Maheshwari, Khala No. 458, 231, 230, 231, 163	NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in acres)	1.72 Bis	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)		NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property		NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase		NIL	NIL	NIL	NIL
Any Investment on the land by way of development, construction etc.		NIL	NIL	NIL	NIL	
Approximate Current market value	R. 500000.00	NIL	NIL	NIL	NIL	
(ii)	<b>Non-Agricultural Land</b>					
	Location(s)		NIL	NIL	NIL	NIL
	Survey number(s)					
	Area (Total measurement in sq. ft.)		NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)		NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property		NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase		NIL	NIL	NIL	NIL
Any Investment on the land by way of development, construction etc.		NIL	NIL	NIL	NIL	
Approximate Current market value		NIL	NIL	NIL	NIL	
(iii)	<b>Commercial Buildings</b> (including apartments)					
	Location(s)	Mauza Uttar Maheshwari, Khala No. 322	NIL	NIL	NIL	NIL
	Survey number(s)	Area - 0.09 Bis				
	Built up Area (Total measurement in sq. ft.)	1800 sq. ft.	NIL	NIL	NIL	NIL

	Whether inherited property (Yes or NO)		NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property		NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase		NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.		NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.1500000.00	NIL	NIL	NIL	NIL
(iv)	<b>Residential Buildings</b> (including apartments,) - Location(s) - Survey number(s)	Maurza Uttar Maheswari Khala No. 203 Area - 0.09215.	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	1800sq.ft.	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	1800sq.ft.	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)		NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property		NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase		NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.		NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.2500000.00	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	Rs.4500000.00	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-  
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Central Bank Jogeshwari A/c No - 5911 Rs. 25381.00 FICO Bank Mortgage loan Rs 40000.00	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Shankar Motors Bhagalpur concern Agg. No - 71503 Rs 131447.00	NIL	NIL	NIL	NIL

	Any other liability	NIL	NIL	NIL	NIL	NIL
	Grand total of liabilities	R 194828.00	NIL	NIL	NIL	NIL
(ii)	<b>Government Dues:</b>					
	Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	B.S.EB R. 5607.2	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	B.S.N.L R. 16000.00	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal /Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
	Grand total of all Govt. dues	R. 21607.2	NIL	NIL	NIL	NIL

(7) Details of profession or occupation:

- a. Self....DEVANTI JADAV  
b. Spouse .....

(8) My educational qualification is as under: matriculation - Mathurapur High School Assam-1988

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)  
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. DEVANTI JADAV
2.	Full postal address	Dharmasala Road W.No-13 Joghbari, P.O.PS- Joghbari Dist- Araria, Bihar
3.	Number and Name of the constituency and state	46 Narpatganj, Bihar
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. B.J.P
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

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(c) Total number of Pending cases where the court (s) have taken cognizance		NIL		NIL		
5.	PAN of	Year for which last Income Tax Return filed		Total Income (Rupees)		
	(a) Candidate PAN-AHNP6587D	F.Y. 2010-11		193350.00		
	(b) Spouse:	NIL		NIL		
	(c) Dependents	NIL		NIL		
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	R. 307560.00	NIL	NIL	NIL	NIL
B.	Immovable Asset	R. 4500000.00	NIL	NIL	NIL	NIL
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	NIL	NIL	NIL	NIL
	(ii) Approximate Current Market Price of Asset (Total Value)	NIL	NIL	NIL	NIL	NIL
7.	Liabilities	NIL	NIL	NIL	NIL	NIL
	(i) Government dues (Total)	R. 21607.00	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and others (Total)	R. 196828.00	NIL	NIL	NIL	NIL
8.	Highest educational qualification: Matriculation - Mathurapur High School Assam - 1988 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;  
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the 10<sup>th</sup>.....day of January..... 2012.....

DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.  
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.  
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.  
4. The affidavit should be either typed or written legibly and neatly.

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